in none of the scheduled employments, the minimum wages is less than the NFLMW. Union Minister for Labour and Employment has written letters to State Chief Ministers to follow NFLMW so that the workers benefit from it by way of being protected from price rise. Necessary steps are taken so that NFLMW as well as payment of VDA are followed.

Functioning of Construction Workers Welfare Boards

- 385. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) how many workers have already registered in Welfare Boards in different States, Statewise and the fund collected as welfare cess in different States, State-wise, under the Building and Other Construction Workers (Regulation and Service Condition) Act, 1996 and Welfare Cess Act, 1996; and
- (b) whether Government will call a meeting of Chairman and members of All States Welfare Boards, Labour Secretaries, Board Secretaries, National Trade Union Centres and NGOs to review the over all function of construction workers Welfare Boards in various States?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Information received from various States/UTs is given in the Statement (See below).

(b) The main responsibility for implementing the Acts lies with the respective State Governments. The Central Government has been interacting with the State Governments for speedy implementation of these Acts. A Special Group has been constituted under the chairmanship of Secretary, Labour and Employment to monitor and review the implementation of Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 as per the directions of Prime Minister's Office. The Group has held 20 such meetings so far. Apart from this, issues concerning construction workers were one of the agenda items discussed in State Labour Ministers Conference held on 22nd January, 2010 in New Delhi. It was impressed upon the State Governments that concerted efforts need to be made for speedy implementation of the Act. The Minister for Labour and Employment has recently written to Chief Minister of States/UTs requesting them to review the progress of implementation of the Acts.

Statement

State-wise position of Number of Workers Registered with Welfare Boards and Cess Collected under Building & Other Construction Workers Act, 1996 and Building & Other Construction Workers

Welfare Cess Act, 1996- as on 31.03.2010*

SI. No.	Name of the States/UTs.	No. of workers registered with the Board	Amount of cess collected (In Crores)
1	2	3	4
1.	Andhra Pradesh	7,91,759	358.00
2.	Arunachal Pradesh	95	4,50
3.	Assam	0	16.02
4.	Bihar	5,857	75.03
5.	Chhattisgarh	574	3.11
6.	Goa	0	0.57
7.	Gujarat	36,972	146.62
8.	Haryana	96,642	191.1
9.	Himachal Pradesh	0	24.71
10.	J&K	0	0
11.	Jharkhand	13,981	8.2
12.	Karnataka	1,05,799	420.06
13.	Kerala	15,82,309	377.31
14.	Madhya Pradesh	10,40,000	254.29
15.	Maharashtra	19,101	10.53
16.	Manipur	0	0
17.	Meghalaya	0	0
18.	Mizoram	0	0
19.	Nagaland	0	0
20.	Orissa	35,633	24.86
21.	Punjab	6 , 085	36.14

1	2	3	4
22.	Rajasthan	9,248	1.05
23.	Sikkim	0	0
24.	Tamil Nadu	19,88,882	321.01
25.	Tripura	4,918	15.57
26.	Uttar Pradesh	0	0.04
27.	Uttarakhand	0	2.40
28.	West Bengal	1,16,783	149.75
29.	Delhi	25,682	389.21
30.	A & N Islands	0	2.37
31	Chandigarh	0	0.41
32.	Dadra and Nagar Haveli	0	0.01
33.	Daman and Diu	0	0.0098
34.	Lakshadweep	0	0
35.	Puducherry	25,340	18.63
	Total	59,05,660	2837.4198

^{*}Provisional

Registration of construction workers in Delhi with the Welfare Board

- 386. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether all construction workers who have been working in Commonwealth Games sites and Metro Rail Projects are registered in Delhi building and other construction workers Welfare Board; and
- (b) in view of repeated accidents and allegation of non-payment of minimum wages to the construction workers, whether Government will take decision for mandatory registration of all construction workers in the construction workers Welfare Board?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) As per Building and Other Construction Workers (Regulation of